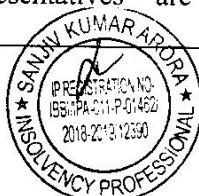


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
M/s RISA INTERNATIONAL LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	RISA INTERNATIONAL LIMITED
2.	Date of incorporation of corporate debtor	09/03/1993
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L99999MH1993PLC071062
5.	Address of the registered office and principal office (if any) of corporate debtor	604, Kushal Point, 4th Road, Behind Uday Cinema, Ghatkopar (W) Mumbai- 400086
6.	Insolvency commencement date in respect of corporate debtor	31/08/2020 (Order was received by IRP on 01/09/2020)
7.	Estimated date of closure of insolvency resolution process	27/02/2020 Being 180 days from 31/08/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sanjiv Kumar Arora IP Registration No. IBBI/ IPA-001/IP-P- 01462/ 2018-2019/12390.
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Sanjiv Kumar Arora Address: D-3/3465, Vasant Kunj, South West, National Capital Territory of Delhi-110070 Email: mrask4@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Sanjiv Kumar Arora D-3/3465, Vasant Kunj, South West, National Capital Territory of Delhi-110070 mrask4@yahoo.co.in cirp.risa@gmail.com
11.	Last date for submission of claims	14/09/2020 (14 days from the date of intimation of order to Insolvency Professional) <i>(Due to COVID-19, We request all creditors to submit their respective claims through email only)</i>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Relevant forms are available at https://ibbi.gov.in/home/downloads Nil



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **RISA INTERNATIONAL LIMITED** on 31/08/2020 (date of order received by IRP is 01/09/2020).

The creditors of **RISA INTERNATIONAL LIMITED**, are hereby called upon to submit their claims with proof on or before 14/09/2020 to the interim resolution professional at the address mentioned against entry No. 10.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA- Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 03/09/2020
New Delhi



SA *aw*
Sanjiv Kumar Arora
Interim Resolution Professional
IBBI/ IPA-001/IP-P- 01462/ 2018-2019/12390